

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA
UNSTARRED QUESTION NO. 1047
TO BE ANSWERED ON 27.06.2019

EMPLOYMENT IN KHADI GRAMUDYOG

1047. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the number of Khadi Gramudyog units operating across the country at present along with the number of employment opportunities generated as a result thereof, State-wise;
- (b) whether the Government has received proposals for setting up of more units particularly in backward/tribal areas;
- (c) if so, the details along with the present status thereof;
- (d) the total funds allocated for this purpose during each of the last three years and the current year, location/State-wise;
- (e) the details of employment opportunities to be created due to setting up of these units during the said period; and
- (f) the steps taken by the Government to sanction/ clear these proposals in a time bound manner at the earliest?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI NITIN GADKARI)

- (a): State-wise number of Khadi Institutions is placed at **Annexure-I** and Village Industries units established under Prime Minister's Employment Generation Programme (PMEGP) at present is placed at **Annexure-II**. Cumulative employment opportunities were generated for 142.03 lakh persons till 2018-19 under entire Khadi and Village Industries sector.
- (b): Yes, Sir.
- (c): The target and achievement of new PMEGP projects during the financial year 2018-19 and 2019-20 is placed at **Annexure-III**.
- (d): State-wise Margin Money disbursed under PMEGP during the last three years and current year is placed at **Annexure-IV**.
- (e): Details of State-wise employment opportunities created under PMEGP during last three years and current year as on 16.06.2019 is placed at **Annexure-V**.
- (f): Steps taken by the Government to sanction/ clear PMEGP proposals in a time bound manner is placed at **Annexure-VI**.

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Annexure-I referred to in reply to part (a) of the Lok Sabha Unstarred Question No.1047 for answer on 27.06.2019**State-wise Khadi Institutions upto 2018-19**

Sr. No.	State/UT	No.of Khadi Institutions
1	Chandigarh (UT)	0
2	Delhi	10
3	Haryana	124
4	Himachal Pradesh	18
5	Jammu & Kashmir	103
6	Punjab	33
7	Rajasthan	155
8	Bihar	118
9	Jharkhand	30
10	Orissa	71
11	West Bengal	334
12	Arunachal Pradesh	4
13	Assam	22
14	Manipur	4
15	Meghalaya	1
16	Mizoram	0
17	Nagaland	1
18	Sikkim	0
19	Tripura	0
20	Andhra Pradesh	118
21	Telangana	34
22	Karnataka	222
23	Kerala	30
24	Pondicherry	2
25	Tamil Nadu	70
26	Goa	0
27	Gujarat	176
28	Maharashtra	40
29	Chhattisgarh	19
30	Madhya Pradesh	50
31	Uttarakhand	81
32	Uttar Pradesh	762
	Total	2632

Annexure-II referred to in reply to part (a) of the Lok Sabha Unstarred Question No.1047 for answer on 27.06.2019**State-wise number of PMEGP units set-up since 2008-09 to 2018-19**

Sr. No	State/UT	Units
1	Jammu & Kashmir	26983
2	Himachal Pradesh	10231
3	Punjab	11669
4	Chandigarh U.T	430
5	Uttarakhand	13339
6	Haryana	12400
7	Delhi	1560
8	Rajasthan	20177
9	Uttar Pradesh	46407
10	Bihar	26669
11	Sikkim	579
12	Arunachal Pradesh	3282
13	Nagaland	5984
14	Manipur	7045
15	Mizoram	6048
16	Tripura	11918
17	Meghalaya	4231
18	Assam	50100
19	West Bengal	45226
20	Jharkhand	17658
21	Odisha	27941
22	Chhattisgarh	15211
23	Madhya Pradesh	21313
24	Gujarat	16412
25	Maharashtra	35989
26	Andhra Pradesh	18352
27	Telangana	5230
28	Karnataka	24680
29	Goa	891
30	Lakshadweep	81
31	Kerala	17064
32	Tamil Nadu	32032
33	Puducherry	829
34	A&N Islands	1944
	Total	539905

Annexure-III referred to in reply to part (c) of the Lok Sabha Unstarred Question No.1047 for answer on 27.06.2019

Number of applications received and sanctioned by banks during 2018-19 and 2019-20 (as on 21.06.2019) under PMEGP

Sr. No.	State/UT	2018-19		2019-20(as on 21.06.2019)	
		No. of Applications Received	No. of application Sanctioned by bank	No. of Applications Received	No. of application Sanctioned by bank
1	Andaman Nicobar	337	206	47	47
2	Andhra Pradesh	14439	2569	1224	1225
3	Arunachal Pradesh	506	83	7	7
4	Assam	20875	2148	4466	4466
5	Bihar	20311	2510	2226	2227
6	Chandigarh-UT	201	25	26	26
7	Chhattisgarh	9721	2513	1129	1129
8	Dadra Nagar Haveli	12	1	0	0
9	Daman and Diu	12	1	6	6
10	Delhi	8180	109	1806	1806
11	Goa	285	55	15	15
12	Gujarat	12933	3403	3171	3171
13	Haryana	19812	2058	2732	2734
14	Himachal Pradesh	4196	1465	640	640
15	Jammu Kashmir	19907	6796	7183	7183
16	Jharkhand	10055	1576	1278	1278
17	Karnataka	45397	3289	5647	5648
18	Kerala	5934	2087	1033	1033
19	Lakshadweep	10	0	1	1
20	Madhya Pradesh	7093	1863	798	798
21	Maharashtra	42766	5329	6340	6341
22	Manipur	25	901	4	4
23	Meghalaya	1097	274	188	188
24	Mizoram	2414	708	340	341
25	Nagaland	2860	790	9	9
26	Odisha	15200	2246	1423	1423
27	Puducherry	1135	67	1434	1434
28	Punjab	13995	1864	1483	1483
29	Rajasthan	14496	1920	1895	1895
30	Sikkim	174	55	12	12
31	Tamil Nadu	24131	5048	3653	3653
32	Telangana	19079	2002	2727	2727
33	Tripura	6440	980	1306	1306
34	Uttar Pradesh	24431	2471	8080	8087
35	Uttarakhand	5123	1441	1097	1097
36	West Bengal	16007	1918	2475	2475
	Total	389589	60771	65901	65915

Annexure-IV referred to in reply to part (d) of the Lok Sabha Unstarred Question No.1047 for answer on 27.06.2019

State-wise Margin Money disbursed under PMEGP during the last three years and current year
(Rs. in lakh)

Sr. No.	Name of State	2016-17	2017-18	2018-19	2019-20 (upto 19.6.2019)
1	Jammu & Kashmir	2621.40	6913.15	15222.00	524.15
2	Himachal Pradesh	2185.27	2042.54	4135.61	208.27
3	Punjab	3181.60	3930.46	4766.68	231.75
4	U.T. Chandigarh	82.84	90.07	63.91	1.5
5	Haryana	3383.53	4167	5178.43	261.14
6	Delhi	182.41	150.65	157.13	12.80
7	Rajasthan	4641.60	4929.04	7199.28	384.20
8	Uttarakhand	2122.33	2880.98	4098.38	72.37
9	Uttar Pradesh	14271.05	16866.47	19033.28	896.36
10	Chhattisgarh	4070.73	3398.4	6784.52	330.21
11	Madhya Pradesh	8346.06	7631.41	10002.28	239.03
12	Sikkim	35.93	46.36	112.35	17.46
13	Arunachal Pradesh	440.34	309.42	419.88	23.65
14	Nagaland	2007.48	2672.15	2349.67	120.88
15	Manipur	2162.78	1383.87	2041.06	176.12
16	Mizoram	491.96	274.05	1514.90	75.90
17	Tripura	3734.66	1892.3	2314.24	153.36
18	Meghalaya	407.89	118.27	587.14	12.76
19	Assam	4910.36	2362.48	4167.41	324.15
20	Bihar	8336.51	6558.85	9842.00	432.29
21	West Bengal	6270.32	3891.37	7568.78	809.95
22	Jharkhand	2654.35	2439.53	4535.69	156.39
23	Odisha	6848.96	5680.65	7856.18	573.02
24	A & N Islands	193.46	276.95	318.52	18.23
25	Gujarat*	7561.61	12883.63	25443.87	1028.38
26	Maharashtra**	6001.36	8749.73	15272.02	998.92
27	Goa	191.44	149.07	237.23	3.06
28	Andhra Pradesh	4916.08	5336.1	9046.31	565.99
29	Telangana	2561.72	4030.21	7180.89	233.98
30	Karnataka	11609.56	6477.94	10725.32	751.76
31	Lakshadweep	0.00	0.00	0.00	0.00
32	Kerala	3350.68	2910.44	5383.93	266.12
33	Tamil Nadu	8213.92	9717.58	13290.95	465.88
34	Puducherry	103.65	78.95	150.70	23.42
	TOTAL	128093.84	131240.07	207000.54	10393.45

* including Daman & Diu. ** including Dadra & Nagar Haveli

Annexure-V referred to in reply to part (e) of the Lok Sabha Unstarred Question No.1047 for answer on 27.06.2019

State-wise employment opportunities created under PMEGP during last three years and current year
(Employment in no. of persons)

Sr. No.	State/UT	2016-17	2017-18	2018-19	2019-20 (19.6.2019)
1	Jammu & Kashmir	11691	30024	60232	1952
2	Himachal Pradesh	6916	7088	11192	680
3	Punjab	9858	12160	14408	856
4	U.T. Chandigarh	376	360	224	8
5	Haryana	11016	13744	17320	936
6	Delhi	952	920	1056	48
7	Rajasthan	13408	12616	18872	992
8	Uttarakhand	9890	12904	17448	456
9	Uttar Pradesh	36315	43456	41944	1648
10	Chhattisgarh	12856	11704	24752	1032
11	Madhya Pradesh	15520	14432	20208	432
12	Sikkim	201	296	440	56
13	Arunachal Pradesh	1984	1672	2240	64
14	Nagaland	7783	7440	9664	552
15	Manipur	8419	4800	10328	680
16	Mizoram	3400	1992	8984	416
17	Tripura	17961	8928	9432	616
18	Meghalaya	2632	600	3120	64
19	Assam	31498	18256	29896	2160
20	Bihar	25872	18456	26424	1240
21	West Bengal	26604	10928	19304	1768
22	Jharkhand	10400	8888	14376	584
23	Odisha	20392	19192	24560	1608
24	A & N Islands	1398	1744	1832	72
25	Gujarat*	11629	15008	28000	1152
26	Maharashtra**	17799	26632	45136	3072
27	Goa	660	400	624	16
28	Andhra Pradesh	14148	12216	17760	1192
29	Telangana	6445	9520	16408	488
30	Karnataka	30286	16920	29256	1816
31	Lakshadweep	0	0	0	0
32	Kerala	13068	10776	19888	1000
33	Tamil Nadu	25764	32760	41480	1280
34	Puducherry	699	352	608	112
	TOTAL	407840	387184	587416	29048

* including Daman & Diu.

** including Dadra & Nagar Haveli

Annexure-VI referred to in reply to part (f) of the Lok Sabha Unstarred Question No. 1047 for answer on 27.06.2019

Following are the steps taken by the Government to sanction/ clear PMEGP proposals in a time bound manner:

- 1) The entire process of application flow and fund flow right from receipt of application, processing, sanction by banks, transfer of margin money subsidy till creation of Term Deposit Receipt(TDR) in the name of applicant under the PMEGP has been made online with effect from 1stJuly 2016. Digitalization of PMEGP by KVIC has helped in curtailing interference of middlemen and introduction of a transparent system. The PMEGP portal can be accessed at <https://www.kviconline.gov.in/pmegportal/pmegphome/index.jsp>
- 2) One-page application form is mandatory for individuals and institutional beneficiaries on the e-portal. Aadhaar number is compulsory except NER. In NER Aadhaar number or PAN number is mandatory. The application form/PMEGP MIS portal is mobile friendly. SMS/e-mail alerts sent to the applicant automatically by the system or by the concerned officials at the process of each stage.
- 3) The District Level Task Force Committee (DLTFC) will consider each application and make its recommendation on-line. The decision of the DLTFC will be conveyed on-line to the District Implementing Agencies (KVIC/KVIB/DIC) within 3 working days of the meeting electronically. The concerned Agency will within 48 hours of the receipt of decision of DLTFC forward the recommended application to the concerned Banks. This entire process has to be completed within 45 days of receipt of application on line. There shall preferably be no interviews by the DLTFC, however, if considered necessary DLTFC may call the applicant for personal interaction/interview. If the DLTFC does not clear within 45 days, the Banks can appraise the projects on their own. In case of rejection, the reasons for rejection should be clearly conveyed to the applicant.
- 4) The periodical review is taken at State Level, District Level and Central Office Level by the KVIC with the banks and District Industries Centres and Khadi and Village Industries Boards.